

sponsored organisations including NFDC—17.5%

- (iii) Remittances in quarterly instalments, by member companies of MPEAA—15% (subject to a ceiling of Rs. 40 lakhs per annum).
- (iv) Various usages like production and co-production of films in India, travel and living expenses, transportation of employees, purchase of Indian films, etc.—17.5%.

[English]

Constitution of Coconut Board

4036. SHRI K.P. UNNIKRIISHNAN:
SHRI VAKKOM PURU-
SHOTHAMAN :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether coconut Board has been reconstituted;

(b) if so, the composition of the Board;

(c) if not, the delay for constituting the Board;

(d) whether the Board has forwarded any proposals to deal with the situation arising from abnormal fall in prices of coconut and copra; and

(e) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). Eleven new members have been appointed on the Coconut Development Board. A list of present members is enclosed as statement.

(c) Does not rise.

(d) No such proposal has been received by the Government from the Coconut Development Board.

(e) Does not arise.

Statement

List of Members of the Coconut Development Board

Sl. No.	Name and designation	
1.	Chairman, Coconut Development Board	Chairman
2.	Agriculture Commissioner to the Government of India, Department of Agriculture and Cooperation, ex-officio	Member
3.	Director, Central Plantation Crops Research Institute, ex-officio	Member
4.	Chairman, Coir Board, ex-officio	Member
5.	Shri C. Haridas, M.P. elected by Rajya Sabha	Member
6.	Shri G.S. Basavaraju, M.P. elected by Lok Sabha	Member
7.	Shri Vakkom Purushothaman, M.P. elected by Lok Sabha	Member *
8.	Collector of Central Excise, Cochin	Member
9.	Joint Secretary, Edible Oils Division	Member

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| 10. Director of Horticulture, Karnataka to represent the Government of Karnataka | Member |
| 11. Director of Horticulture, Andhra Pradesh to represent the State of Andhra Pradesh. | Member |
| 12. Director of Horticulture, Orissa to represent the State of Orissa. | Member |
| 13. Joint Director of Agriculture (Commercial Crops), Government of West Bengal to represent the State of West Bengal. | Member |
| 14. Additional Director of Agriculture, Pondicherry to represent the Union Territory of Pondicherry. | Member |
| 15. Shri Guthala Gowda to represent the Coconut Processing Industry. | Member |

Revision of Charter Policy

4037. SHRI DAULATSINHJI
JADEJA :
- SHRI BH. VIJAYA KUMAR
RAJU :
- SHRI V. SOBHANADREES-
WARA RAO :
- SHRI INDRAJIT GUPTA :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the extra area that has become available to foreign charter fishing vessels, after revising the charter policy in April, 1985 ;

(b) whether this extra area will not harm the interests of our fishing industry ;

(c) the steps being taken to ensure that no shrimp are caught by foreign charter fishing vessels ;

(d) whether Government are considering any representation for reverting to the 40 fathom rule for foreign boats ; and

(e) if so, the details thereof ?

MENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). Due to the difficulties experienced by the Enforcement Authorities in implementing the 40 fathoms limit for operation of chartered vessels, the Maritime Zones of India Rules, 1982 were amended in April, 1985 whereby a distance limitation of 24 nautical miles was introduced on the west coast and between Nizamapatnam and Paradeep on the east coast ; South of Nizamapatnam the distance limitation is 12 nautical miles. The 24 nautical miles line runs almost parallel to the 40 fathom zone, and the depth is more than 40 fathoms beyond 12 nautical miles south of Nizamapatnam on the east coast. In addition, some pockets having resource potential on the west, south-west and the east coasts have been excluded from the purview of the chartered vessels to protect the interest of the Indian Fishing industry.

(c) As per the Maritime Zones of India Rules 1982 the Chartered Foreign Fishing Vessels are prohibited to undertake shrimping operation for the exploitation of coastal shrimps. Violation of the rules is punishable with fine as well as cancellation of charter permits.

(d) No, Sir.

(e) The question does not arise.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT